

श्री विनायक प्रसाद यादव : अध्यक्ष महोदय, माननीय प्रधान मंत्री महोदय ने प्रधान मंत्री बनने के बाद यह एलान किया था कि दस साल में बेकारी खत्म कर दी जायगी। अभी उन्होंने कहा है कि इन दस सालों में से एक साल तीन महीने गीत गये हैं। इसलिए मैं आपसे जानना चाहता हूँ कि इस एक साल तीन महीने में कितने बेकारों को काम दिया गया ?

श्री मोरारजी देसाई : इसके अभी सेंसस नहीं आये हैं, मगर कई लोग काम में लगाये गये हैं। राजस्थान में तो इसी महीने में 79 हजार फेमिलीज को काम दिया गया है।

#### Maharashtra-Karnataka Boundary dispute

\*45. SHRI D. B. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government have made any fresh attempt to solve the border dispute between the States of Maharashtra and Karnataka; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b). The Government has always been of the view that a really lasting solution of the dispute can emerge only through willing co-operation and consensus between the two State Governments. Further discussions on the question with the two State Governments have not, however, so far been held.

SHRI D. B. PATIL: The Government's attitude seems to be that a really lasting solution of the dispute

can emerge only through willing co-operation and consensus between the two State Governments. But by adopting this attitude and approach, the Central Government is not being impartial on this issue. On the contrary, it is showing partiality towards Karnataka State because Karnataka State is interested in the *status quo*. If one party stands on *status-quo* then it would not be proper on the part of the Central Government to say that he consensus should be involved. For the last 22 years, the people in that area have been asking for justice. They have resorted to all sorts of satyagraha in a Gandhian way. (Interruptions). The Maharashtra Government has suggested four principles for solving this problem.

(Interruptions)

MR. SPEAKER: Why don't you put the question?

SHRI D. B. PATIL: What is the difficulty in applying these principles to solve this problem?

SHRI MORARJI DESAI: The difficulty is that the very charge he has levelled against the State Government. I do not want to lay myself open to that charge. That is why, I said let both the Governments decide and if they want me as a buffer between them, I am prepared for that. But I am not going to direct them.

SHRI D. B. PATIL: What is the difficulty in applying those principles? He has not answered that question.

SHRI Morarji Desai: I would not answer. (Interruptions)

SHRI D. B. PATIL: Is the Prime Minister entitled to say so?

SHRI MORARJI DESAI: I have replied; I cannot amplify it further. That is what I want to say.

(Interruptions)

**MR. SPEAKER:** He says that unless both the Governments agree, he is not able to impose any decision on them. Yours is one suggestion. But he says, he is not in a position to impose it on them.

**SHRI D. B. PATIL:** Whether the attention of the Government has been drawn to the resolution adopted by the Janata Party in their session at Poona on 8-6-78 demanding that this problem should be solved.

**SHRI MORARJI DESAI:** In Maharashtra it will adopt one resolution and in Karnataka, it will adopt another resolution. This has been the question of all political parties and not the Janata Party alone. All the parties in one State have agreed on one thing and all the parties in another State have agreed on another thing. Now what am I to do? It is, therefore, very difficult for me to come to a decision.

**SHRI B. RACHAIAH:** The recommendations of the Mahajan Commission have been received by the Government. What are they going to do with the recommendations of the Mahajan Commission?

**SHRI MORARJI DESAI:** The Mahajan Commission was appointed at the request of both the States. And unfortunately, that is not acceptable to them. What am I to do?

**MR. SPEAKER:** The Question Hour is over.

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#### WRITTEN ANSWERS TO QUESTIONS

##### Expansion of Hindi in Non-Hindi States

\*46. **SHRI VAYALAR RAVI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister expressed the view of "inevitable expansion of Hindi" into the non-Hindi speaking States in a communication to Finance Minister of Tamil Nadu;

(b) if so, whether it is against the solemn assurance given to people of those States by the former Prime Ministers; and

(c) whether such language policy will go against the national integration and unity of India?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI DHANIK LAL MANDAL):** (a) In reply to a communication from Shri K. Manoharan, Finance Minister, Tamil Nadu, regarding the Government of India's language policy and its implementation, Prime Minister has informed Shri Manoharan that the assurances given by Pandit Nehru, and subsequently by Shri Lal Bahadur Shastri, have already been fulfilled in 1967 by suitably amending the Official Languages Act, 1963. The Prime Minister has also made it clear that the Official Languages Act, 1963, as amended in 1967, stands unless and until it is amended, and that he did not foresee the possibility of any amendment of the Act.

As regards implementation, the Prime Minister has said that conditions cannot remain static and the use of Hindi for official purposes of the Union is bound to increase as the years pass. However, he has emphasised the fact that there has been no imposition of the use of Hindi on non-Hindi speaking people and, in fact, Rules issued under the Act specifically exclude Tamil Nadu from the application of those rules.

(b) and (c). Do not arise, in view of the above.